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ITEM NO.20

COURT NO.

SECTION IVB

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).85/2005

(From the final order dated 7.12.2004 in Civil Revision No. 3194 of 2004 of the High Court of Punjab & Haryana at Chandigarh)

SADHU SINGH

Petitioner(s)

VERSUS

DARSHAN SINGH & ANR.

Respondent(s)

(With prayer for interim relief and office report )

Date: 04/04/2005 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner(s) Ms. Hema Sahu, Adv.

Mr. C.L. Sahu, Adv.

For Respondent(s) Mr. Jana Kalyan Das, Adv.

UPON hearing counsel the Court made the following

O R D E R

Four weeks' time granted for learned counsel for the petitioner to take steps

to serve the unserved respondent.

Rejoinder, if any in the meantime.

(Mahabeer Singh)

(Prem Prakash)

Court Master

Court Master